

Office Notice, Office
Memorandum, of coram
Appearance, Tribunal's
Orders of direction &
Registrar's Orders.

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Tribunal's Orders

placed for circulation
for AM/IR on 5.8.94

Yes
for 24. Registrar

AUGUST 5, 1994.

Prayer For JT. Petition
Not made.

Yes

Shri Nerlekar, Counsel
for the applicant.

Shri S.C. Dhawan,
counsel for the Respondents.

Shri Dhawan takes
notice on behalf of the
respondents. Respondents to
file reply within four weeks.
Renounceable after four weeks
for admission on 12/9/1994.

MP No 891/94
For Permitted
to JT. Petition
on 12.9.94.

Yes
31.8.

Signature
(V. RAMA KRISHNAN)
MEMBER (A)

Signature
(M. S. DESHPANDE)
VICE-CHAIRMAN

Dated: 12/9/94.

None for the parties.
In the interest of justice
adja adjourned to 7/10/94.

Signature
(M. R. Kolhatkar) (B. S. Hegde)
M(A) M(J)

Dated: 7/10/94

②

Applicant by Sh. L.M. Nerlekar.
None for the Respondents.

Admit. Reply within six
weeks of service of notice on
the Respondents.

The matter be listed before
the Registrar for completion
of Hearing on 29/11/94
and then on the sine die
list.

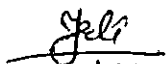
Notices are issued
to Respondents on
18-10-94

16


(P.P. Srivastava)
MCA


(M.S. Deshpande)
V/c.

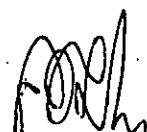
Reply Filed by
Respond recd on
14/10/94 in
duplicate


10/11

Dated: 16.1.95

Shri L.M. Nerlekar for the
applicant. None for the respondents.

S.O. to 3.2.95.

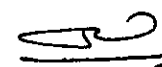

(P.P. Srivastava)
MCA


(M.S. Deshpande)
V/c

Dated: 29-11-1994

None for the applicant.
Mr. S.C. Shawan, Counsel for
the respondents, they have
already filed their reply in
the matter.

The matter be remitted in
sine-die list. At the time
of fixing the date of hearing
notice may be issued to
R-2 and Counsel for applicant.


Deputy Registrar

M.P. No. 1318/94

For direction to
Respondents. Hon.

at 13.1.95

2
23912

16/1/95

for early hearing

Dated: 3.2.95

None for the applicant.
Sh. S. C. Dhawan, Counsel for the
respondents.

In the interest of justice
adjourned to 13.3.95 for orders on
M.P.

~~M.R. Kulkarni~~
~~(M.R. Kulkarni)~~
M(A)

~~B.S. Hegde~~
(B.S. Hegde)
M(J)

Dated: 13.3.95

Sl No 24.

Sh. L. M. Narkar, Counsel for the
applicant. Sh. S. C. Dhawan, Counsel for
the respondents.

Applicant has filed M.P. 1318/94
seeking early hearing of the matter. M.P.
1318/94 for early hearing be placed before
Vice Chairman. In the circumstances M.P.
1318/94 be listed for orders on 24.3.95.

~~P.P. Srivastava~~
(P.P. Srivastava)
M(A)

~~B.S. Hegde~~
(B.S. Hegde)
M(J)

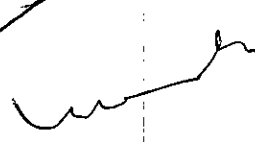
MS

(4)

Dated: 24/3/95

Applicant by Sh. Y.R. Singh.
The M.P. No. 1315/94 for early
hearing is rejected.


(P.P. Srivastava)
MCA.


(M.S. Deshpande)
VLC.

B.

Dt. 31/3/95
Sl. No. 29

Shri. Y.R. Singh for the
applicant.

Shri. S.C. Dhawan for
the respondents.

M.P. 287/95 for early
hearing is rejected.


(P.P. Srivastava)
MCA.


(M.S. Deshpande)
VLC.

S.

m.p. no. 287/95
for order
dated 31/3/95
29/3
29/3

5

PER TRIBUNAL

Dt. 7/6/99

Matter is taken out
from Sine-die List and
fixed for Final Hearing
on 6/7/99.

Inform/Issue notices
to the parties accordingly.

For DY. REGISTRAR

6/7/99

Notices issued to
Applicant/Respondents on
15-6-99 NBL
16-6

Dated: 6.7.99

Both counsels present.
Heard in part. Further
arguments on 27.7.99.

(D.S. Bawejg)
M(A)

(R.G. Vaidyanthi)
MC

Not to be
treated as
part of
J.C. 26/7/99.

Order/Judgement despatched
to Applicant/Respondent (s)
on 10/8/99

8/12/98

Dated: 27/7/99.

Heard Mr. L.M. Nerlekar, Counsel for the applicant and Mr. S.C. Dhawan, Counsel for the Respondents.

The applicant's Counsel submits that he has no instructions to proceed with the case.

This is an old case of 1994. Hence, the application is dismissed for non-prosecution.
No costs.

BNS

(B.N. Bahadur)
M(A).

R.V.

(R.G. Vaidyanathan)
V.C.